

THE HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Dated/Imphal 1st August, 2013

No. HCM/N-2013/(Judl)/ 5795 In view of the establishment of the Court of District and Sessions Judge, Thoubal with effect from the 19th of July, 2013 vide Notification No. 2/62/2012-Leg/L-A, dated 12th July, 2013 of the Law and Legislative Affairs, Government of Manipur, the High Court of Manipur in exercise of the powers under Section 24 of Code of Civil Procedure, 1908 and Section 407 of the Code of Criminal Procedure 1973 direct the transfer of all Civil and Criminal cases which fall within the jurisdiction of the newly established Court of District and Sessions Judge, Thoubal from the Court of District and Sessions Judge, Manipur West and the Court of Additional District and Sessions Judge, Manipur West with immediate effect.

REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Memo No. HCM/N-2013/(Judl)/ 5796-07

Copy to :

1. The Secretary (Law), Government of Manipur for kind information.
2. The District & Sessions Judge, Manipur East for kind information.
3. The District & Sessions Judge, Manipur West for kind information and necessary action.
4. The District & Sessions Judge, Thoubal for kind information.
5. The Deputy Registrar (Judl./Admn.), High Court of Manipur.
6. The Director of Prosecution, Government of Manipur for kind information and circulation to the District PPs and Government Advocates.
7. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- for kind information of His Lordship.
8. The Assistant Registrar – I, II & III, High Court of Manipur.
9. The CPC – e-Courts MMP. He is requested to upload the above order in the High Court website.
10. The PS to the Hon'ble Mr. Justice N. Kotiswar Singh.
- for kind information of His Lordship.
11. The order book/Guard file.
12. Concerned file.


REGISTRAR GENERAL
HIGH COURT OF MANIPUR